

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

CENTRAL ZONAL BENCH, BHOPAL

IN THE MATTER OF:

Prashant Tiwari

..... Applicant

VERSUS

State of Madhya Pradesh & Others

..... Respondents

Original Application No.: 64/2026 (CZ)

Along With I.A. No.: 62/2026

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Place: Sandiya

Date: 17/04/2026

Respondent No. 8

Gram Panchayat Sandiya

(Signature)


सचिव

Anil Pandey

Secretary

ग्राम पंचायत सांडिया
जनपद पंचायत पिपरिया
जिला - नर्मदापुरम

Gram Panchayat Sandiya

(Official Seal)

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जनपद पंचायत पिपरिया
जिला - नर्मदापुरम

FACTUAL REPORT ON BEHALF OF RESPONDENT NO. 8

(Gram Panchayat Sandiya, Tehsil Pipariya, District Narmadapuram, M.P.)

MOST RESPECTFULLY SHOWETH:

1. That the present factual report is being submitted before this Hon'ble Tribunal to place on record the actual position of the site based on local knowledge and observations.

2. That I, the undersigned, being the duly authorized representative of Gram Panchayat Sandiya, am well acquainted with the facts of the present matter based on local records and observations.

FACTUAL SUBMISSIONS

3. That the disputed site is situated on or in close proximity to the bank of River Narmada.

4. That from time to time, information and complaints have been received regarding construction activities, erection of structures, boundary walls/fencing, and change in land use at the said site.

5. That based on such information and objections, inspections were carried out by the Gram Panchayat/local representatives, during which serious objections were raised regarding unauthorized construction, cutting/removal of trees and vegetation, and activities being undertaken within the riverbank/floodplain area, in apparent violation of environmental norms and without any requisite permissions from the competent authorities.

6. That during the inspection, activities such as construction, boundary wall/fencing, and establishment of permanent/semi-permanent structures were observed at the site.

7. That during the relevant period, cutting/removal of trees and vegetation in the riverbank area of River Narmada was also observed.

8. That it was further observed that the site is being used for programs/events wherein fees/donations/financial contributions are being collected, thereby indicating a commercial nature of use.



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9. That based on local observations, it appears that the collected funds are being utilized for construction and development activities.
10. That such activities, being commercial in nature, require examination under applicable laws and necessary permissions from competent authorities.
11. That the aforesaid activities appear to be continuing till date.
12. That it is further submitted that no record of any valid permission/approval from the Gram Panchayat with respect to the aforesaid construction, fencing/boundary wall, tree cutting, or vegetation clearance at the disputed site has been found, and the same requires verification by the competent authority, to the extent such activities relate to the disputed site in question.
13. That it is further submitted that the exact nature, extent and legality of the activities at the disputed site can only be ascertained after proper demarcation and verification of land records by the competent authority.
14. That in view of the above facts, the matter requires detailed inquiry by the competent administrative/revenue/environmental authorities.
15. That the Gram Panchayat is not giving any final legal conclusion at this stage and is only placing factual observations before this Hon'ble Tribunal.
16. That it is necessary that a detailed site inspection, demarcation, measurement, verification of land records, and environmental impact assessment be conducted by the competent authority.
17. That as per local observations, the disputed site prima facie appears to form part of public/revenue land adjoining the Narmada riverbank.
18. That the said site being situated in a riverbank/sensitive zone of River Narmada requires examination under applicable environmental norms and restrictions.


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19. That any activity in the riverbank/floodplain area is required to be examined in light of environmental norms and guidelines applicable to such sensitive zones.

20. That the activities being carried out at the site (construction, fencing, tree cutting, commercial use) appear to be subject to environmental scrutiny.

ADDITIONAL SUBMISSIONS BASED ON SATELLITE IMAGERY

21. That it is respectfully submitted that the historical satellite imagery of the disputed site (Annexure R-8/1 and R-8/2) clearly indicates that prior to the year 2017, the area had comparatively sparse vegetation, thereby enabling a comparative analysis of the earlier and present condition of the site.


22. That thereafter, around the year 2017, under the State Government's plantation drive along the banks of River Narmada, plantation and green cover were developed in the said area.

23. That the satellite imagery of the year 2022 shows substantial tree cover and vegetation, indicative of a riverine/floodplain ecosystem.

24. That the cutting/removal of trees and vegetation in the said area prima facie appears to indicate the likelihood of disturbance to the plantation, which requires proper inquiry.

25. That the satellite imagery along with local observations further indicates that the disputed site forms part of the floodplain/riverbank area of River Narmada and is therefore subject to environmental regulations.

26. That from the aforesaid facts, historical imagery and local observations, it is prima facie evident that environmental degradation and unauthorized activities are taking place in a sensitive riverbank zone, warranting immediate intervention by this Hon'ble Tribunal in the


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interest of environmental protection.

27. That it is respectfully submitted that the plantation initiatives undertaken by the State Government in the Narmada riverbank region provided significant impetus to afforestation activities, as a result of which, over a period of time, there was an increase in awareness and participation at the local level, leading to the gradual development and expansion of green cover at the said site.

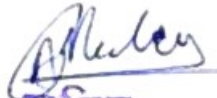
PRAYER

In view of the above facts, it is most respectfully prayed that this Hon'ble Tribunal may kindly:

- (a) Take the present factual report on record;
- (b) Direct the competent authorities to conduct site inspection, demarcation and inquiry;
- (c) Take appropriate action in accordance with law in case any illegal construction, encroachment, or tree cutting is found;
- (d) Pass any other appropriate order(s) as deemed fit;
- (e) Direct maintenance of status quo at the disputed site.


Place: Sandiya

Date: 17/04/2026


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ग्राम पंचायत सांढिया
बनपद पंचायत पिपरिया
जिला - नर्मदापुरम

Respondent No. 8

Gram Panchayat Sandiya

(Signature) 
सचिव
ग्राम पंचायत सांडिया
Anil Pandey बनपद पंचायत पिपरिया
Secretary जिला - नमंदापुरम

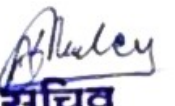
Gram Panchayat Sandiya

VERIFICATION

I, the undersigned, being the authorized officer/representative of Gram Panchayat Sandiya, do hereby verify that the contents of the above reply are true and correct to my knowledge and belief, based on local information, observations and available material, and nothing material has been concealed therefrom to my knowledge.

Place: Sandiya

Date:


सचिव
Signature: ग्राम पंचायत सांडिया
Name: Anil Pandey बनपद पंचायत पिपरिया
जिला - नमंदापुरम
Designation: Secretary

(Official Seal)



Registration and Stamps Department Madhya Pradesh



Certificate of Stamp Duty

e-Stamp Details

e-Stamp Code 01014815042026011865
e-Stamp Amount ₹ 200



Government stamp duty ₹	200
Municipal duty ₹	0
Janpad duty ₹	0
Upkar ₹	0
Exempted stamp duty ₹	0

e-Stamp Type Non-judicial
e-Stamp Issue Date & Time 15-04-2026 03:29:05 PM
e-Stamp issued by Sourabh Rajoriya
Type of Issuer Service Provider ,SPID: SP011642009202400104
Issuer's Location SOURABH PHOTO COPY AND COMPUTER Pipariya Main Road, Pipariya, Madhya Pradesh. 61 m from Lok Seva Kendra Pipariya Madhya Pradesh India pin-461775 (India) Narmadapuram Madhya Pradesh

Deed Details

Deed Type Affidavit
Instrument Affidavit (Affidavit, that is to say, a statement in writing purporting to be a statement of fact, signed by the person making it and confirmed by him on oath or, in the case of persons by law allowed to affirm instead of swearing, by affirmation.- Two Hundred rupees)

Issuer's e-signature

e-Signed By: Sourabh Rajoriya
Date & Time: 15/04/2026 03:40:13 PM
Reason: E-Stamp Issuer Signing
Location: India



D. K. KORI
Notary & Advocate
Pipariya Ward Pipariya
Dist. Narmadapuram

Sourabh Rajoriya
सचिव
ग्राम पंचायत साहिवा
जनपद पंचायत पिपरिया
जिला - नर्मदापुरम

15 APR 2026



Registration and Stamps Department Madhya Pradesh



I/we, executed the document of Instrument as Executant and claimant, hereby solemnly declare the following recitals are correct and true, validated by all the executant or/and claimant, following details are declared and confirmed by the concerned executant.

Party / Parties Details

S.No.	Name	Party Type	Address & Contact Details
1	Anil kumar Pande	Executant	Makan NO 203, Ward NO 11, Post Sandiya, Tah Pipriya, Sandiya, undefined, (Madhya Pradesh), 461775 Email:an*****@gmail.com Contact No. : XXXXXX9813

Recital

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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IN THE MATTER OF:

Prashant Tiwari

..... Applicant

Versus

State of Madhya Pradesh

& Ors.

[Signature]
सचिव

ग्राम पंचायत सांडिया
जनपद पंचायत विचरिया
जिला - नर्मदापुरम
Respondents

AFFIDAVIT

I, Anil Pandey S/o Late Premnarayan Pandey, aged about 42 years, Occupation: Government Servant, posted as Secretary, Gram Panchayat Sandia, Tehsil Pipariya, District Narmadapuram (M.P.), do hereby solemnly affirm and state as under:

1. That I am the duly authorized officer/representative of Respondent No. 8 Gram Panchayat Sandia, and am competent to swear and file the present affidavit.

2. That I am well acquainted with the facts of the present case on the basis of local knowledge, available records, observations and material.

D. K. KORI
Notary & Advocate



Registration and Stamps Department Madhya Pradesh



3. That the accompanying Brief Factual Reply on behalf of Respondent No. 8 has been prepared under my instructions and the contents thereof are true and correct to my knowledge and belief.

4. That nothing material has been concealed therefrom and no part of it is false.

NOTARY / OATH COMMISSIONER


DEPONENT



Verification

Verified at Pipariya, District Narmadapuram (M.P.) on this _____ day of April, 2026 that the contents of the above affidavit are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

E-Signature of Party / Parties

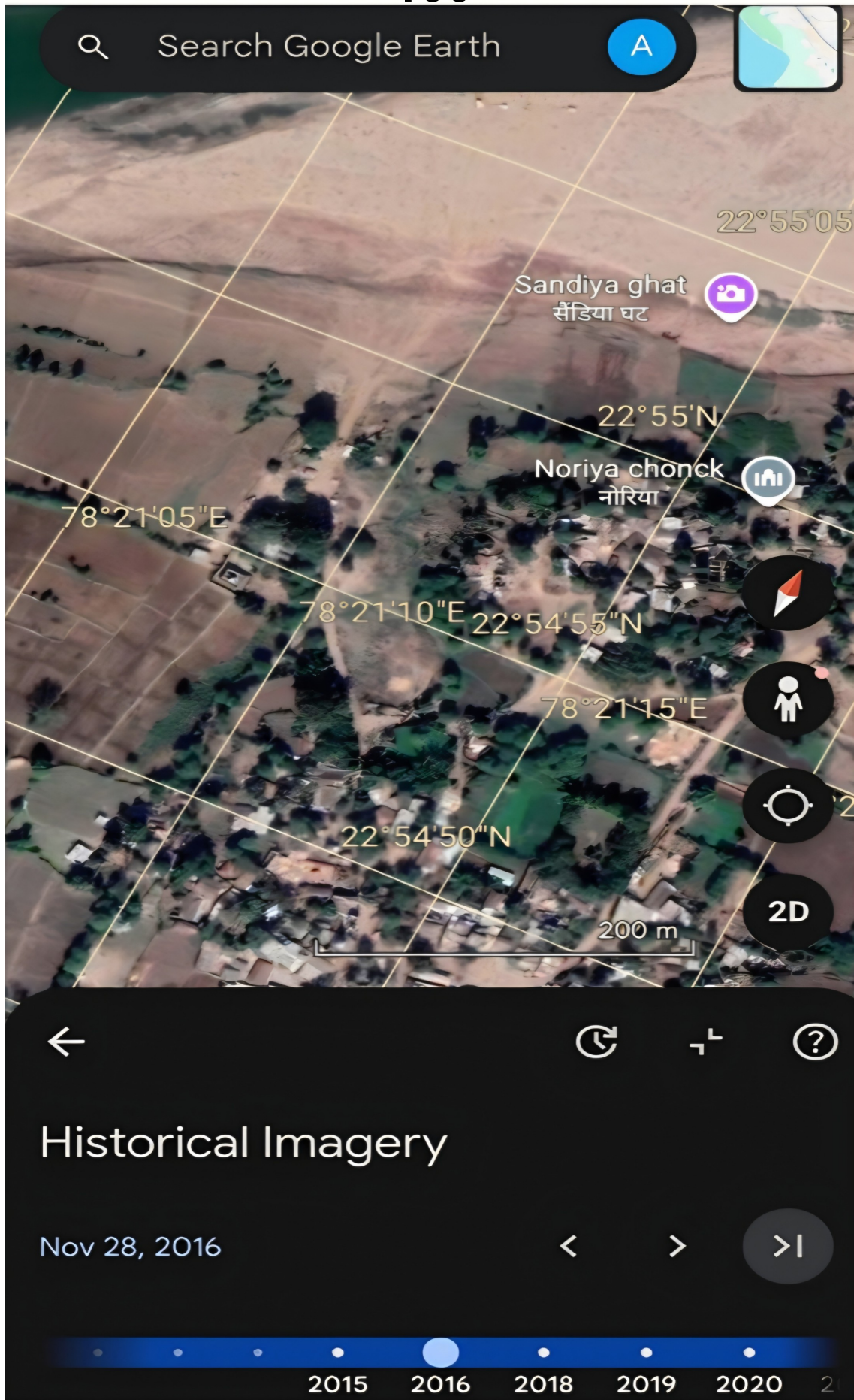
S.No.	Name	e-Sign Stamp
1	Anil kumar Pande	 <p>e-Signed By: Anil kumar Pande Date & Time: 15/04/2026 03:39:08 PM Reason: Deed Signing Location: India</p>

[Signature]
सचिव

ग्राम पंचायत साडिया
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जिला - नर्मदापुरम

D. K. KORI
Notary & Advocate
Lohiya Ward Pipariya
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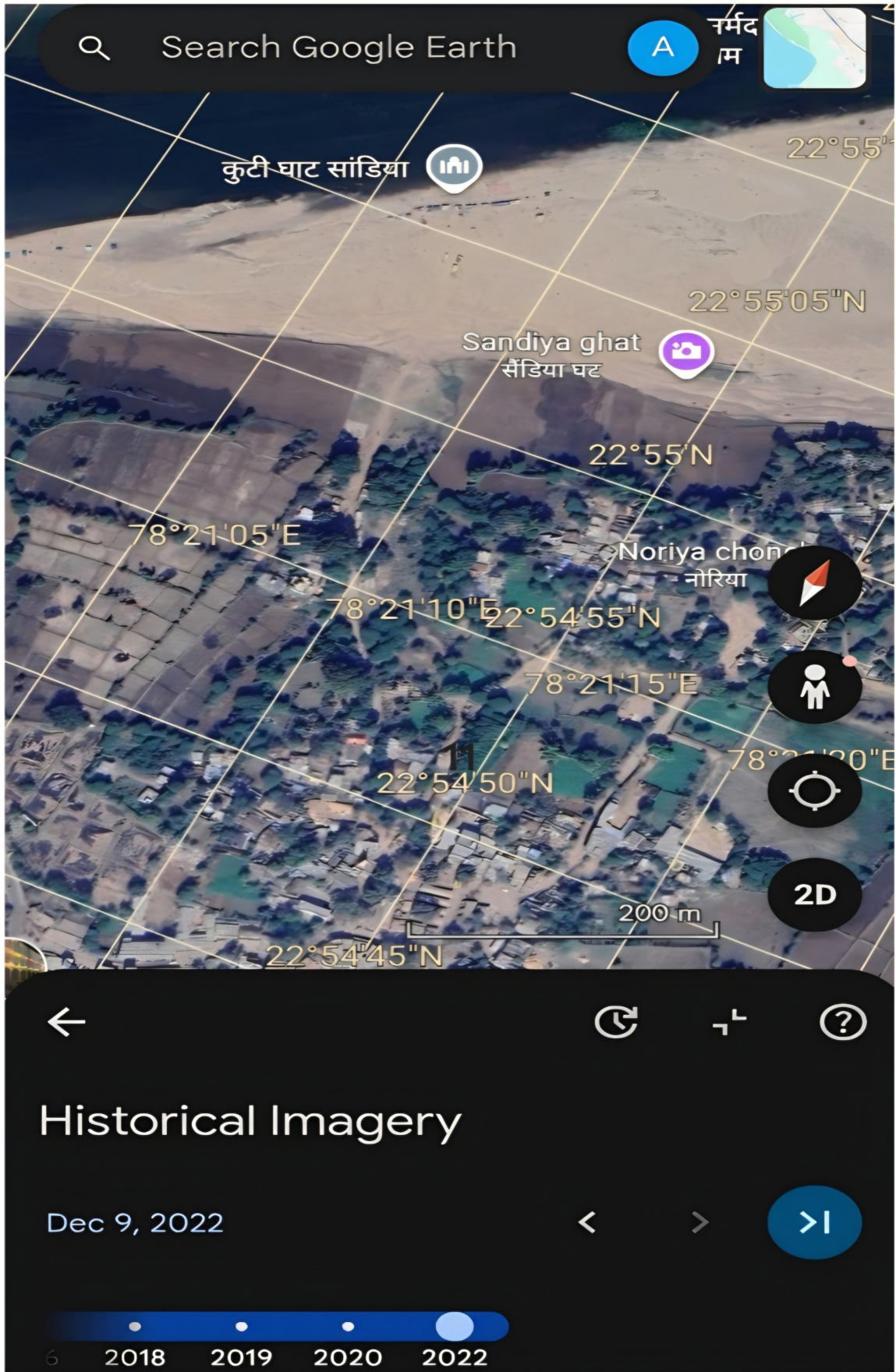
Personally known to me Pipariya
Day of...13/04/26...by Anil kumar Pande
Lohiya Ward Pipariya Dist. Narmadapuram
been identified by Lohiya Ward
Dist. Narmadapuram



Annexure R-8/1

Source: Google Earth historical imagery.

Satellite imagery of the year 2016 indicating comparatively sparse vegetation/green cover at the disputed site



Annexure R-8/2

Source: Google Earth historical imagery.

Satellite imagery of the year 2022 indicating relatively increased vegetation/green cover at the disputed site.